

DIVISION BENCH
COURT - II

S-2

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/42(KB)2023
IA(I.B.C)/976(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH MAY 2024

IN THE MATTER OF	ADITYA BIRLA FINANCE LIMITED VS RKDS EXPORTS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] For the RP

ORDER

1. Ld. Counsel for the RP present.

2. IA(I.B.C)/976(KB)2024:

- a. This is an application for seeking extension of time by 90 days of CIRP period.
- b. We have heard the Ld. Counsel for the RP and also gone through the resolution as in page 56 read with 61 and we are being satisfied with the reasons stated herein, an extension of 90 days as prayed for is granted.
- c. The RP is directed to complete whole process of CIRP within the extended time positively.
- d. With the above directions, this **IA(I.B.C)/976(KB)2024 is allowed and disposed of accordingly.**

3. List this matter on 24.05.2024.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**